SHRI A. G. KULKARN1: He is talking about man, moon or whom?

1297

भी राजनारायण: * *

उपसभाष्यक्ष (श्री बस्तोपन्त ठंगडी) : जाप विषय पर- आइये और वाइंड जप कीजिये

श्री राजनारायण : * * चौसंभा राज्य का जो सिद्धांत है उसके बिल्कुल विरुद्ध जाज यह विश्वेषक जामा है। इस ये मैं इस विघेयक का घोर विरोधी है। में कहना चाहता ह कि है कि आ विद्याचरण सकूल, इस देश को जनतंत्रीय बनाओ, इस देश की तान शही तरीके पर मत ले आओ. उस देश की मैनेजेरियल फार्म पर मत ले जाओ, इसको ब्यरोकीटक इम्पोरियलिज्**म** पर मत ले जाओं क्योंकि अगरदेशको ब्यरोक्रीटक इम्पोरियलिज्म पर ले आओगे तो देशका जनतंत्र सूख आयंगः, गांधी का सपना ट्रंट जायेगा । में फिर कहना चाहता ह कि अगर कर सदब्दि श्री हाथी जी और श्रीस्कृत जी में जाई तो में समझूंगा कि हमारा काम सफल हुआ, नहीं तो मैं यह समझगा कि जब तक हमारी ताकन होगी नहीं तब तक यह सब चलता रहेगा।

SHRI M. RUTHNASWAMY (Tamil Nadu): Mr. Vice-Chairman, if I intervene in this debate at this stage, it is only to deal with the argument that was raised on this side of the House that in a Federation the States should be given absolute autonomy in regard to the maintenance of law and order. But may I point out thai even in a Federation the Central Government is supreme and is charged with the duty of maintaining law and order in every part of the State? No doubt (he States under the Constitution are endowed with the power of looking after law and order as their principal and primary concern, but while the maintenance of law and order is the nary and principal concern of the State, the maintenance of law and order is also the ultimate concern of the Central Government. That is so in every Federation. . In the United States of America the States have much larger autonomy than our States in India, but

there the Federal Government has the militia, the Federal Government has the sheriffs, has a national police force also to interevene in the maintenance of law and order in the States. We saw during the Presidency of President Kennedy that in a Negro-dominated State, where the practice of segregation was enforced by the State Government, President Kennedy sent his national militia and the sheriff's to intervene in order to maintain the law of the Federation.

5 P.M.

[RAJYASABHA]

Therefore, even in a Federation the Central Govt, is supreme and is charged with the duty of maintaining law and order in every pari of the State. If law and order breaks down in any part of the State, even against the wishes of the State Government the Central Government lias the power (o intervene. It is not only in India that differences may-arise between the State Governments and the Central Government. Such rences have occurred in the United States of America also, and in spite of those differences between the State Gov. eminent, and the Central Government the Central Government has had the legal authority to intervene in every part of the State, in every State in order to maintain law and order.

SHRI VIDYA CHAR AN SHUKLA: Sir, I have nothing to say.

THE VICE-CHAIRMAN (SHRI D. THENGARI): The question is:

"That the Bill, as amended, be passed."

The 'notion wcu adopted.

STATEMENT RE ALLEGED COR-RUPTION IN RELATION TO PUR-CHASE OF AIRCRAFT BY THE I.A.C.

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION [DR. (SHRIMATI) SAROJTNI MAHISHI]: Mr. Vice-Chairman, with your permission I would like to state that the matter pertaining to the purchase of planes by the l.A.C. w is raised the other day in the House. With due deference ' to the House I would like to state that the malter has been referred to the C.B.I.

SHRI A. G. K JLKARNI (Maharashtra): On a pomt of information. 1 want to know whe her the matter has been given to the C B.J. to enquire about the letter, inclusive of the officials and the Chairman of lie I.A.C., or not. I want tp know on *tMt*, whether the question of the officers i iclusive of the Chairman has been refer ed to the C.B.I.

Rt ilUged cmruhtion atwn

DR. (SHRtlnATI) SARD JIN.1 MAHISH1 : The v bole affair regarding

this has been entrusted to the C.B.I., and the C.B.I, is going into the matter.

THE VICE-CHAIRMAN (SHRI D. THENGARI): The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned al two minutes past five of the clock till eleven of the clock on Tuesday, the 29th July. 1969.